RAJYA SABHA [20 December, 1999]

Commission at one stage or the other had reached a preliminary/final view regarding winding up or discontinuance of operations in case of these sick PSUs.

(c) to (e) Yes, Sir. An Expert group was set up to explore the possibilities of revival of some of these PSUs where Voluntary Separation Scheme was introduced. The Expert Group has submitted its report in respect of sick PSUs referred to it. Government is to take a decision on these recommendations and communicate these to BIFR/High Court as the case may be.

Implementation of sanctioned scheme by BIFR

1893. SHRI DIPANKAR MUKHERJEE: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be please to state:

(a) the status of implementation of sanctioned schemes by BIFR with respect of (i) Jessop, (ii) Braithwaite, (iii) Bharat Brakes & Valves, (iv) Burn Standard and (v) Reyrolle Burn Standard PSUs; and

(b) the action taken by Government to ensure smooth implementation of the schemes?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABHBHAI KATHIRIA): (a) and (b) Government of India have extended the reliefs/concessions required for the implementation of the BIFR sanctioned revival package of (i) Jessop, (ii) Braithwaite, (iii) Bharat Brakes & Valves, (iv) Burn Standard, and (v) RBL (formerly known as Reyrolle Burn Limited). As regards the reliefs/concessions envisaged from the other agencies, the same have either already been extended or have been agreed to 'in principle' by the agencies concerned and suitable action is already under process. Government of India periodically review the status of implementation of the revival schemes in respect of these companies.

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